



2026:AHC-LKO:8992-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 7 of 2026

Ram Lakhan

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Animal Husbandry
Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Surya Prakash
Counsel for Respondent(s)	:	C.S.C., Dilip Kumar Pandey

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Surya Prakash, learned counsel for the petitioner and Ms. Isha Mittal, learned Additional Chief Standing Counsel for State respondents.

2. Ms. Isha Mittal, learned Additional Chief Standing Counsel has now received instructions to the effect that Gaushala has been closed and all the 98 cows are being shifted to Gram Panchayat Kadipur Sani, District Lakhimpur Kheri, which is about 10 kms away from the existing Gaushala, where a permanent Gaushala has already been constructed. The existing Gaushala, where these 98 cows were being kept, is infact on a land belonging to U.P. Co-operation Federation Limited and was a temporary Gaushala. The said U.P. Co-operation Federation Limited has also requested for the land being vacated. Ms. Isha Mittal further states that moreover there are other Gaushalas which are merely 6 and 8 kms away from the present place.

3. The petitioner is at liberty that once the cows are shifted to the aforesaid Gaushala at Kadipur Sani, the petitioner may visit the said Gaushala to see the condition of the cows and if there is a cause, he may approach the Court again.

4. With the aforesaid liberty, the writ petition is **disposed of**.

February 5, 2026

Arnima

(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)